

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

(This the **25<sup>th</sup>** Day of **March**, 2021)

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**  
**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**

**Original Application No.331/00286/2021**

Satish Kumar Singh son of Kashi Nath Singh aged about 47 years resident of Flat No.1012 Manglam Adhar 100 fit Road Shashtri Puram Sikandra, Agra working as Inspector C.G.S.T. & Central Excise Commissionerate Agra and 04 others.

..... **Applicants**

**By Advocates: Shri Rajesh Kumar Singh**

Versus

The Union of India, through the Secretary, Ministry of Finance Department of Revenue Government of India, New Delhi & ors.

..... **Respondents**

**By Advocate: Shri Chakrapani Vatsyayan**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

Shri Rajesh Kumar Singh, learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel for the respondents, both are present in court.

2. At the very outset learned counsel for the applicants prayed that he may be permitted to withdraw this OA with liberty to file a fresh OA with better particulars.

3. Learned counsel for the respondents has no objection against the aforesaid prayer.

4. In view of the above, OA No.330/286/2021 is dismissed as withdrawn with liberty to the applicant to file a fresh OA.

5. There shall be no order as to costs.

Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

**(Tarun Shridhar)**  
Member (A)

**(Justice Vijay Lakshmi)**  
Member (J)

Sushil